

The Gazette of Meghalaya

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 27

Shillong, Monday, February 10, 2025

21st Magha, 1946 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

NOTIFICATION

The 10th February, 2025.

No.LL(B)10/2024/198. - Meghalaya State Investment Promotion & Facilitation (Amendment) Ordinance, 2024 (Ordinance No. 4 of 2025) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 4 OF 2025

Promulgated by the Governor on the 7th February, 2025.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 10th February, 2025.

MEGHALAYA STATE INVESTMENT PROMOTION & FACILITATION (AMENDMENT) ORDINANCE, 2024

AN

ORDINANCE

to amend the Meghalaya State Investment Promotion & Facilitation Act, 2024 (Act No. 6 of 2024).

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Seventy-Sixth Year of the Republic of India, the following Ordinance, namely,-

shall be added, as follows,-

Short title and Commencement.

- (1) This Act may be called the Meghalaya State Investment Promotion & Facilitation (Amendment) Ordinance, 2024.
 - (2) It shall come into force on the date of its publication in the official Gazette.
- Amendment of Section 4. 2. (1) The existing sub-section (1) to sub-section (8) of Section 4 shall be renumbered as sub-section (2) to sub-section (9) and a new sub-section
 - "(1) The Nodal Agency will be responsible for promoting the investment ecosystem in the State and taking up all activities relating to setting up Industrial or service sector undertakings and the promotion of economic development in the State. This includes conducting investment facilitation, events, roadshow across the country and internationally, creation of land-banks through direct purchase of land or other means, and setting up of the offices."
 - In existing Section 4 after sub-section (9) a new sub-section (10) shall be added, as follows,-
 - "(10) The Invest Meghalaya Authority shall submit proposals for Customized Package of incentives for investments exceeding Rs. 100 crores to the State Cabinet for approval."
- Amendment of Section 9. 3. The existing clause (h) of sub-section (2) of Section 9 of the principal Act shall be omitted.

Dated: Raj Bhavan, Shillong, the 7th February, 2025.

(C.H. Vijayashankar) Governor of Meghalaya

Dated: Shillong, The 10th February, 2025. D. LYNGDOH,

Joint Secretary to the Govt. of Meghalaya,

Law (B) Department.